

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH):

(a) The average number of trunk calls per day handled by Delhi Trunk Exchange is 10,000. The efficiency of disposal of trunk calls is on an average 62%. By and large, the Trunk Exchange is working satisfactorily.

(b) The number of Trunk Assistance positions in Delhi Trunk Exchange is 10 and the number of telephones for the Trunk Supervisors is three. The average number of calls handled by the Trunk Assistance is 4000 per day. Delays in answering calls to 181 have been noticed due to shortage of Trunk Assistance Positions.

(c) Department is taking steps to increase the number of Trunk Assistance Positions from 10 to 14. Action is also being taken for increasing the number of junctions from 20 to 30. The number of telephones to Trunk Supervisors is also being increased to five. It is expected that these measures will come into effect in a month's time.

12.03 hrs.

PAPERS LAID ON THE TABLE

REPORT OF CENTRAL TOBACCO COMMITTEE,
FOOD CORPORATION (TWELFTH AMENDMENT)
RULES AND NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
COOPERATION (SHRI ANNASAHIB
SHINDE) : Sir, I beg to lay on the Table—

(1) A copy of the Report of the Indian Central Tobacco Committee for the period 1st April, 1965 to 30th September, 1965 (Hindi version). [*Placed in Library. See No. LT-1853/67.*]

(2) A copy of the Food Corporations (Twelfth Amendment) Rules, 1967, published in Notification No. G.S.R. 1741 in Gazette of India dated the 15th November, 1967, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [*Placed in Library. See No. LT-1854/67.*]

(3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Sugar (Control) Amendment Order, 1967 published in Notification No. G.S.R. 1747 in Gazette of India dated the 16th November, 1967.

(ii) G.S.R. 1748 published in Gazette of India dated the 16th November, 1967.

(iii) G.S.R. 1751 published in Gazette of India dated the 20th November, 1967, making certain amendment to G.S.R. 1748 dated the 16th November, 1967.

(iv) G.S.R. 1753 published in Gazette of India dated the 22nd November, 1967, rescinding Notification No. G.S.R. 153 dated the 1st February, 1967.

(v) G.S.R. 1754 published in Gazette of India dated the 23rd November, 1967, making certain amendment to G.S.R. 914 dated the 10th June, 1966. [*Placed in Library. See No. LT-1855/67.*]

SHRI S. M. BANERJEE (Kanpur) : Sir, about item No. (2) of item No. 3, namely, the Food Corporations (Twelfth Amendment) Rules, 1967, I would like to know from the hon. Minister whether the dispute between the employees and the Food Corporation regarding their service conditions has also been settled and whether these rules have been framed to that effect.

SHRI ANNASAHIB SHINDE : We are shortly introducing the Bill in the House in order to safeguard the interests of the employees of the Food Corporation and hon. Member will have ample opportunity at that time.

SHRI S. M. BANERJEE : What does "shortly" mean ? Will it be in this session ?

SHRI ANNASAHIB SHINDE : I think, it should be possible if time permits.

12.04 hrs.

STATEMENT UNDER DIRECTION 115
RICE SUPPLY TO KERALA

SHRI VASUDEVAN NAIR (Peermade) : Sir, under Direction 115(1) of Direction by the Speaker, I wish to point out a mistake